

9

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

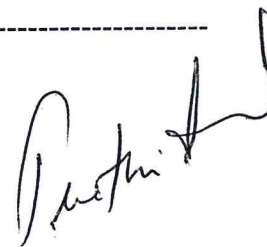
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : IND/1408/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : VISHWAM MERCHANTS PVT LTD  
NAME OF THE RESPONDENT(S) : VASAN HEALTHCARE PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. PREETHI. S. ARASU  
for RASAGOPAL & RAJHUNATHAN  
Advocates

Counsel for Respdnt



**ORDER**

Counsel for Respondent present. It is on record that in connection with the Corporate Debtor this Bench has already passed an order declaring moratorium and the public announcement has already been made. However, the order that came to be passed by this Bench has been stayed by Hon'ble High Court of Madras. Therefore, in all the matters relating to the <sup>same</sup> Corporate Debtors adjournment is granted. Put up on 04.07.2017 at 02.30 P.M.

S. Vijayaraghavan

(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))